

THE NATIONAL COMMISSION FOR MINORITIES
(AMENDMENT) ACT, 1995

No. 41 OF 1995.

[8th September, 1995.]

An Act to amend the National Commission for Minorities
Act, 1992.

BE it enacted by Parliament in the Forty-sixth Year of the Republic of
India as follows:—

Short
title.

1. This Act may be called the National Commission for Minorities
(Amendment) Act, 1995.

Amend-
ment of
section
2.

2. In section 2 of the National Commission for Minorities Act, 1992
(hereinafter referred to as the principal Act), in clause (b), the words “and
includes the Vice-Chairperson” shall be added at the end.

19 of
1992.

Amend-
ment of
section 3.

3. In section 3 of the principal Act, in sub-section (2), for the words
“Chairperson and six Members”, the words “Chairperson, a Vice-Chairperson
and five Members” shall be substituted.